GOVERNMENT OF INDIA HUMAN RESOURCE DEVELOPMENT LOK SABHA

UNSTARRED QUESTION NO:2398 ANSWERED ON:28.03.2012 APPOINTMENT OF SPECIAL EDUCATORS UNDER SSA Adhalrao Patil Shri Shivaji;Adsul Shri Anandrao Vithoba;Dharmshi Shri Babar Gajanan;Dutt Smt. Priya Sunil;Yadav Shri Dharmendra

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the dropout rates are high for differently abled children as compared to the normal children;

(b) If so, whether the Union Government had instructed the State Governments to appoint special educators under the Sarva Shiksha Abhiyan (SSA) to help students with disabilities;

(c) If so, the response of the State Government thereon;

(d) whether a large number of special educators, appointed under SSA were not specially qualified in teaching the differently-abled particularly blinds;

(e) if so, the steps taken by the Union Government in the matter;

(f) whether the Government has any proposal to provide financial incentives to existing school teachers to take up short term/long term courses in handling children with special needs; and

(g) if so, the details thereof and the action taken by the Government thereto?

Answer

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (Dr. D. PURANDESWARI)

(a) to (e) As per an independent sample survey conducted by Social and Rural Research Institute, a unit of IMRB International in 2009, on behalf of Ministry of Human Resource Development, the estimated number of out of school children was 81.5 lakh, out of which, 9.88 lakh children with special needs are out of school across the country. Rehabilitation Council of India (RCI) has on 11th January, 2012 issued instructions to all States/Union Territories to appoint Special Educators under the Sarva Shiksha Abhiyan. The Resource Persons in Block Resource Centre (BRC) and Special Educator under the Inclusive Education (IE) component have to be technically qualified as per RCI norms.

Under SSA, 19271 Resource Teachers have been appointed till date. The Special Educators appointed under SSA are qualified as per RCI norms.

(f) & (g) There is no proposal before the Government to provide financial incentives to existing teachers to take up courses in handling children with special needs. However, the National Council of Teacher Education (NCTE), which is the academic authority notified by the Government to lay down teacher qualifications under section 23 of the Right of Children to Free and Compulsory Education (RTE) Act, 2009, has notified that persons with D.Ed (Special Education) and B.Ed (Special Education), recognised by the Rehabilitation Council of India, will be eligible for appointment as regular school teachers, provided they undergo an NCTE recognised 6-month special programme in Elementary Education.